

UDAY V. SHAH
F.C.A., Insolvency Professional
IBBI/IPA-001/IP-P00190/2017-18/10369

Date : 23rd November, 2018

To,
The Registrar,
National Company Law Tribunal,
Mumbai Bench, Mumbai

Ref : BEFORE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH, MUMBAI


CP (IB) 69 (MB)/2017

Neelkanth Township and Construction Private Limited in LiquidationPetitioner

Dear Sir,

Please find attached herewith the List of Stakeholders as per Regulation 31 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016.

Yours Faithfully,



Uday V. Shah

Liquidator

IBBI/IPA-001/IP-P00190/2017-18/10369



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List of Stakeholders for Neelkanth Township and Construction Private Limited under Liquidation as per Regulation 31 of the IBBI (Liquidation Process) Regulations, 2016.

I, Uday V Shah, son of Vinodchandra R Shah, aged 56 years residing at B 10, Jaybandhu Building, 90 Feet Road, Opp. Guthu Restaurant, Ghatkopar (E), Mumbai- 400 077, am appointed as the Liquidator of M/s Neelkanth Township and Construction Private Limited ("**Company**"), the company under liquidation under the provisions of the Chapter III of Part II of the Insolvency and Bankruptcy Code, 2016.

The Financial Creditor, Urban Infrastructure Trustees Limited applied for Corporate Insolvency Resolution Process ("CIRP") under Section 7 of the Insolvency and Bankruptcy Code, 2016 and *vide* the Hon'ble National Company Law Tribunal's order dated 21st April, 2017, the CIRP petition was admitted. The Corporate Debtor filed an appeal with Hon'ble National Company Law Appellate Tribunal and the hon'ble appellate tribunal rejected the appeal *vide* order dated 11th August'17 and ordered commencement of Corporate Insolvency Resolution Process.

The Resolution professional invited expression of Interest from potential resolution applicants and received one resolution plan. However, the said plan was rejected by the Committee of Creditors of the company and the company was sent into Liquidation *vide* the order of Hon'ble National Company Law Tribunal, Mumbai Bench dated 3rd September'18.

The First List of Stakeholders Report is as under:-

| Serial No. | Name of Stakeholder | Amount of Claim Admitted | Extent to which dues is secured or unsecured | Details of Stakeholders | Proofs Admitted or Rejected |
|--------------------------------|---------------------------------------|---------------------------------|---|--|------------------------------------|
| Financial Creditors:- | | | | | |
| 1. | Urban Infrastructure Trustees Limited | 2,96,31,09,924 | Fully Unsecured | Address:- 46-47, Maker Chambers VI, Nariman Point, Mumbai - 400 021 | Fully Admitted |
| 2. | Bhavik Bhimjyani | 4,45,772 | Fully Unsecured | Address: 508, Dalamal House, Jamnalal Bajaj Road, Nariman Point, Mumbai- 400 021 | Proofs admitted partly |
| Operational Creditors:- | | | | | |
| 1. | Pathak HD & | 6,84,856 | Fully Unsecured | Address:814- | Proofs |



| | | | | | |
|----|------------------------|----------|-----------------|--|------------------------|
| | Associates | | | 815, Tulsiani Chambers, 212, Nariman Point, Mumbai- 400 021 | Admitted wholly. |
| 2. | Malvi Ranchoddas & Co. | 2,46,496 | Fully Unsecured | Address: 302-304, Regent Chambers, Jammalal Bajaj Marg, NarimanPoint, Mumbai - 400 021 | Proofs admitted partly |
| 3. | V.C. Shah & Co. | 1,45,055 | Fully Unsecured | Address: Rajgir Chambers, 3 rd Floor, 12-14 Shahid Bhagat Singh road, Opp. Old Custom House, Mumbai - 400 001 | Proofs admitted partly |
| 4. | Vidhii Partners | Nil | Fully Unsecured | 5, Construction House, Ballard Estate, Walchand Hirchand Marg, Mumbai - 400 001 | Proofs wholly rejected |

Yours Truly,

For Neelkanth Township and Construction Private Limited

IBBI/IPA-001/IP-P00190/2017-18/10369



Uday V Shah

Liquidator

